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WP-10126-2025

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN ON THE 16<sup>th</sup> OF APRIL, 2025

WRIT PETITION No. 10126 of 2025

SURYA PRAKASH PANDEY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

## Appearance:

Shri Dharmesh Chaturvedi, Advocate for petitioner.

Smt. Janhavi Pandit, Additional Advocate General for respondents/State.

## **ORDER**

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel for petitioner seeks permission to withdraw this petition with liberty to file a fresh petition along with the relevant documents which are necessary for adjudication of the present petition.

Permission is granted.

The present petition is dismissed as withdrawn with the aforesaid liberty.

(SURESH KUMAR KAIT) CHIEF JUSTICE (VIVEK JAIN) JUDGE



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